Sixth Pay Commission recommendation, it has not been found feasible to reduce the period of restoration of the commuted portion of pension to 12 years from the present level of 15 years.

First report of GoM on corruption

1160. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

- (a) whether the Prime Minister has accepted the first report of the specially constituted Group of Ministers on corruption;
- (b) whether Government has initiated steps to implement the proposals like fast tracking of corruption cases against public servants, doing away with the discretionary powers enjoyed by Ministers and setting up of special CBI courts for speedy clearance of corruption cases;
- (c) whether the proposals include electoral reforms, setting up of a Judicial Commission for the appointment of judges, an open and competitive system for allocation of natural resources and to streamline public procurement; and
 - (d) by when these proposals would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) and (b) Yes, Sir. With some minor modifications.

- (b) Action has already been initiated for implementation of the accepted recommendations of the Group of Ministers, including fast tracking of corruption cases against public servants, doing away with discretionary powers and setting up of special CBI courts for speedy disposal of cases investigated by CBI.
- (c) and (d) The first report of the Group of Ministers has not covered these items. Further, the setting up of a Judicial Commission for the appointment of judges is not part of the terms of reference of the Group of Ministers.

Welfare projects for Government employees and general public

1161. PROF. ANIL KUMAR SAHANI: Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar was set up in 1963 as a welfare project to serve the Central Government Employees and general public at large;